IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.CP 96/2001 (OA 249/2001)

Applicant (s)

Pramod Kumar

Respondent (s)

V.D. Gupta

Advocate for Applicant (s)		Advocate for Respondent (s)
NOTES OF THE REGIS	TRY	ORDERS OF THE TRIBUNAL
		29.8.2002 Mr. Alok Gupta, Proxy counsel for Mr. P.P. Mathur, Counsel for the applicant. Mr. S.S. Hassan, Counsel for the respondents.
		Applicant present in person. Reply filed by the respondents indicates that the order of the Tribunal has been implemented in total.
		2. Today the learned counsel for the respondents has filed before us a photocopy of the payment sheet which bears the signature of the applicant with date 28.8.2002. Applicant in person states that this payment has been made to him.
J		3. Applicant has not been been able to show in what respect the order has not been implemented.
		4. In view of the facts that order of the Tribunal has been implemented, there is no cause to continue the contempt proceedings.
Quiciel Cord	,	5. Consequently the Contempt Proceedings are hereby dropped. Notice issued are hereby discharged.
Sing Constitution of the state		(GOPAL SINGH) (G.L. GUPTA) ADMN. MEMBER VICE CHAIRMAN